

Notifications and Orders

(64) Rates for different categories of institutions fixed - No. 31/1/100- UTFI (4)-2002/6013. - In supersession of Chandigarh Administration, Finance Department Notification bearing No. 3 1/1/100/UTFI(4)-2002/4233-4235, dated the 14th May, 2002, the Administrator, Union Territory, Chandigarh, hereby revises the rates for five following categories of Institutions for the allotment of Institutional and Commercial Sites (S.C.Os) in Sectoral Grid of Union Territory, Chandigarh:-

1. Governments :

Central and State Governments.

2, Non-Commercial Institutions:-

- (a) Agencies of Government. - Bodies or institutions which discharge public finances of governmental character like Government regulatory or development agencies (whether called Institute, Board, Authority etc.), Local Bodies (PRI's & ULB's), statutory and quasi governmental bodies.
(b) Institutions of □ non-profit nature. - Foreign Governments, religious or charitable institutions, private non-profit institution of social relevance and of benefit to Union Territory, Chandigarh.

3. Commercial public sector undertakings :

Including Boards, Corporations, Authorities, Co-operatives, Federations etc. that are run for profit or managed on commercial principles as under

INSTITUTIONAL SITES

Sr. No.	"Type of Institution	Location of Institutional sites	Rate per. Square Yard
1	Government and Agencies of Government	(a) Madhya Marg, Sector 17 and Sector 34, Sub-City centre. (b) Other V-2, V-3 roads (c) V-4 roads and inside Sectors	Rs 7,200
2	Non-Commercial	(a) Madhya Marg, Sector 17 and Sector 34, Sub-City centre. ... (b) Other V-2? V-3 roads (c) V-4 roads and inside	Rs. 7,200 Rs. 5,800 Rs. 5,800
3.	Commercial Public Sector Undertakings	(a) Madhya Marg, Sector 17 and Sector 34, Sub-City centre (b) Other V-2, V-3 roads (c) V-4 roads and inside Sectors	Rs. 25,800 Rs. 50,000 Rs. 40,000

2. The Chandigarh Administration, Finance Department Notification bearing No. 3219-UTFI(4)-97/5489, dated 6th/7th April, 1998 read with notification No. 3219-UTFI(4)-99/100, dated 6th January, 2002 and notification No. 31 /1 /100- UTFI (4) -937, dated 1st February, 2000, shall be deemed to have been modified to the above extent. (Published in *Chd. Administration Gazette dated August 1, 2002 at Pages 1951-32*).